ACT No. IV OF 1881.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 15th January, 1881.)

An Act to enhance the rate of Port-dues leviable at Madras.

Preamble.

WHEREAS it has been determined to construct an artificial harbour for the port of Madras and to defray a portion of the interest on the principal sum expended on the construction of such harbour and of the annual expenses of maintaining the same out of the dues leviable on sea-going vessels of fifteen tons and upwards entering the said port;

And whereas the maximum rate of such dues is fixed by the Indian Ports Act, 1875, section forty-five, and the third part of the first schedule thereto annexed, and the amount of such rate is insufficient to defray such portion of the said interest and expenses in addition to the other charges to meet which the said dues are applicable;

And whereas it is therefore necessary to enhance, to the extent hereinafter mentioned, the maximum rate of dues so leviable;

It is hereby enacted as follows:—

Short title,

1. This Act may be called "The Madras Port-dues Act, 1881"; and

Commence.

It shall come into force as soon as the said harbour is, in the opinion of the Local Government, open for the use of sea-going vessels of fifteen tons and upwards, upwards, and the said Government has published, in the Fort St. George Gazette, a notification to that effect.

- 2. In the Indian Ports Act, 1875, first schedule, Amendment Part III, the following amendments shall be made, of Part III that is to say:—
- (a) in the first column, the numeral and word 1875. "9. Madras" shall be omitted;
- (b) in the first column, above the heading "Eastern Group," the word "Madras" shall be inserted; and
- (c) opposite the word "Madras" so inserted there shall be inserted-
- (1) in the second column, the words "sea-going vessels of fifteen tons and upwards"; and
- (2) in the third column, the words "not exceeding eight annas per ton: Provided that, in the case of vessels employed in the coasting trade not being steamers, the rates shall be one-half the rates chargeable in respect of other vessels."
- 3. The provisions contained in the fourth column Certain of the said Part shall, so far as they are applicable, apply to the Port of Madras.

provisions of that Part to apply to

Madras.

of Part III

schedule of Act XII of